

\$~51& 68

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 5583/2025 and CRL.M.A. 23979/2025

ANSH JINDAL & ORS.

.....Petitioners

Through: Mr. Iqbal Singh and Mr. N.K. Sharma, Advocates with petitioners in person.

versus

THE STATE OF NCT OF DELHI & ANR.

.....Respondents

Through: Mr. Digam Singh Dagar, APP for the State with SI Kusum Choudhary and ASI Santosh, PS – KNK Marg.
Mr. Ravinder, Mr. Lalit and Mr. Vinod Kumar Mangal, Advocates with respondent no. 2 in person.

68

+ CRL.M.C. 5697/2025 and CRL.M.A. 24410/2025

KIRTI CHAUHAN & ORS.

.....Petitioners

Through: Mr. Ravinder, Mr. Lalit and Mr. Vinod Kumar Mangal, Advocates with petitioners in person.

versus

THE STATE OF NCT OF DELHI & ORS.

.....Respondents

Through: Mr. Digam Singh Dagar, APP for the State with SI Kusum Choudhary and ASI Santosh, PS – KNK Marg.
Mr. Iqbal Singh and Mr. N.K. Sharma, Advocates with respondents in person.

CORAM:

HON'BLE MR. JUSTICE ARUN MONGA

ORDER

20.08.2025

%

1. Petitioners herein seeks quashing of two FIRs i.e. one bearing No.70/2024 dated 19.02.2024, for the alleged offences under Sections 34, 323, 341, 354 of IPC and the second bearing no.71/2024 dated 19.02.2024 under Sections 34, 323, 341, 354 (B) of IPC, both lodged at Police Station K.N. Katju Marg, and all other consequential proceedings arising there from on the basis of a compromise.
2. Learned counsel appearing for the respective petitioners and private respondents in both petitions submit that there was a serious misunderstanding on the part of their clients that led to lodging of FIR and cross FIR, as above. The parties have now amicably settled the matter vide MOU/ Settlement Deed dated 01.02.2025 and hence the two petitions seeking quashing of the two FIRs.
3. Learned counsel for the petitioners in both the petitions, relying on the judgment in *Gian Singh vs. State of Punjab & Anr., (2012) 10 SCC 303*, jointly submit that in view of the settlement, the FIRs in question and all consequential proceedings deserve to be quashed.
4. In the aforesaid backdrop, I have heard learned counsels for the parties, as well as perused case file.
5. Both FIRs, *ibid*, arising out of the same incident on the same date, represent a version and counter-version of the dispute. The matter pertains to the handling and supervision of the parties' respective pet dogs. The disagreement escalated during a routine dog-walk, leading to a heated altercation which further degenerated into an unsavoury scuffle, with each

side alleging assault, intimidation, and misbehaviour against the other.

6. All of it, remarkably, in the name of their beloved pets. Truly, a case that redefines “for the love of dogs!!”

7. The parties are present before the Court in person. Upon interaction, it appears that the underlying dispute, being private in nature, has indeed been amicably resolved. They further affirm in unison, of their own free will and without any coercion or duress that they do not wish to pursue the matter and consent to the quashing of the FIRs in question.

8. I am of the view both petitions deserve to be allowed.

9. The dispute between the parties, being essentially private in nature and arising out of unnecessary differences between neighbours in relation to the handling of their respective pets. In such circumstances, continuation of the criminal proceedings would serve no useful purpose and would rather amount to an abuse of the process of law. Not quashing the criminal proceedings would rather rekindle hostility, whereas quashing the same would promote cordiality and bonhomie between the neighbours.

10. It is thus deemed just and appropriate to invoke the inherent powers of this Court under Section 528 of the BNSS to prevent undue hardship to the parties and promote mutual goodwill and societal harmony.

11. Accordingly, the petitions are allowed. FIR No.70/2024 dated 19.02.2024, for the alleged offences u/S 34, 323, 341, 354 of IPC, and FIR No.71/2024 dated 19.12.2024, u/S 34, 323, 341, 354 (B) of IPC, both lodged at Police Station K.N. Katju Marg, and all other consequential proceedings are hereby quashed.

12. However, parties to compromise i.e. petitioners in both the petitions, for the love of their pets, shall pay, within one week, a sum of Rs. 10,000/-

in each petition, as costs payable to the dog shelter maintained and run by “Unity for Stray Animal Foundation”, Khera Khurd, Near Nahar Wala Pul, Mithishi Milk Point-110082 (Account No. 051888700000378, IFSC Code YESB0000518, PhonePe/Paytm/GPay 9310813082).

13. Let a compliance report be filed.
14. Pending application(s), if any, also stand disposed of.

ARUN MONGA, J

AUGUST 20, 2025/kd